

National Company Law Tribunal

Allahabad Bench

CP NO. 56/ALD/2017, CA No. 6/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017

NAME OF THE COMPANY: *Jubilant Capital Pvt Ltd*

SECTION OF THE COMPANIES ACT: U/S *230/232 of the Companies Act, 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	RAHUL AGARWAL	ADVOCATE	APPLICANT COMPANY	} <i>Shubham</i>
<u>2.</u>	SHUBHAM AGARWAL	ADVOCATE	APPLICANT COMPANY	

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The case is fixed today for pronouncement of order in respect of the sanction of the proposed scheme ^{of} amalgamation among the Transferor and Transferee Company. The order in detail is recorded separately. In the result, the petition is allowed and the proposed Company scheme of amalgamation in respect of Halwasia Agro Industries Ltd. (Transferor Company No.1) and MAK Sales Pvt. Ltd. (Transferor Company No.2) with LDK Industries Ltd. (The Transferee company) is hereby sanctioned and approved as per the ^{separate} order in details. *Sd*

The applicant company to bear the cost of Rs. 25,000/- payable to the Central Govt. through office of the RD/ ROC for filing the company scheme of amalgamation as sanctioned and approved by this court. The cost to be paid from receipt of authentic copy of the order.

The present petition is allowed, accordingly and stands disposed of.

Sd
Shri H.P. Chaturvedi (Member (Judicial))

Date: 16.08.2017